

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:133
ANSWERED ON:13.07.2009
RAGGING IN COLLEGES UNIVERSITIES
Reddy Shri Magunta Srinivasulu;Verma Smt. Usha

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether cases of ragging are reported in large numbers from various educational institutions in the country in the recent past;
- (b) if so, the details thereof and reasons therefor;
- (c) whether the Government has implemented the suggestions made by the Raghavan Committee on ragging;
- (d) if not, the reasons therefor;
- (e) whether the University Grants Commission has decided recently to issue a comprehensive notification outlining stringent action, impose penalty against ragging and set up anti-ragging cells in all the educational institutions and set up a 24 hours helpline for making complaints relating to ragging; and
- (f) if so, the details thereof and the time by which it is likely to be implemented?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF THE LOK SABHA STARRED QUESTION NO.133 FOR 13.07.2009 ASKED BY SHRIMATI USHA VERMA AND SHRI MAGUNTA SREENIVASULU REDDY,HON'BLE MEMBERS OF PARLIAMENT REGARDING RAGGING IN COLLEGES / UNIVERSITIES.

(a) & (b) Though a large number of cases of ragging have not been reported in the various educational institutions in the country, even stray cases of ragging are a matter of serious concern to the Government as well as all the stakeholders.

(c) Yes, Sir.

(d) Does not arise.

(e) & (f) Yes, Sir. The University Grants Commission has notified on 17th June, 2009, its regulation under the title "Regulations on Curbing the Menace of Ragging in Higher Educational Institutions" 2009. These regulations are comprehensive and provide for a number of punitive and prohibitive measures, including stopping of grants by UGC and also withdrawal of affiliation/recognition or other privileges conferred, if any higher education institution fails to comply with any of the provisions of regulations or fails to curb ragging effectively. The regulations also require higher educational institutions to take effective steps in order to sensitize students on the dehumanizing effects of ragging and generate awareness among all stakeholders regarding the penal laws applicable to incidents of ragging. The All India Council for Technical Education (AICTE) has also notified its anti-ragging regulation on 01-07-2009. Other Statutory Councils responsible for maintenance of standards of professional education are also in the process of finalizing respective regulations for the curbing of the menace of ragging. A toll free anti-ragging "Helpline" has already been launched on 20th June, 2009 with Call Centre facilities in English, Hindi and several regional languages to begin with, for helping victims of ragging besides facilitating effective action in respect of such incidents. This is being further strengthened by creating a web enabled portal for monitoring appropriate data bases and online interactive facilities.